

**Report of Expert Committee on the
Legal aid to Poor**

6744. SHRI K LAKKAPPA;
SHRI P. M. MEHTA

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether Expert Committee on Legal aid to the poor has submitted its report;

(b) if so, whether any legislative measures are being introduced in the present session; and

(c) what are the main features of the proposed scheme?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY). (a) No, Sir.

(b) and (c) Do not arise

Absorption of staff of former Howrah-Amta and Howrah-Sheakhala Light Railways

6745 SHRI INDRAJIT GUPTA Will the Minister of RAILWAYS be pleased to state.

(a) whether on 16th December, 1970 the then Railway Minister had given a written assurance to the staff of the Martin Light Railways that they would be absorbed on the Indian Railways,

(b) whether it was also assured that those previously employed on Howrah-Amta and Howrah-Sheakhala lines would be absorbed in the Eastern and South Eastern Railways,

(c) if so, the reasons for posting about 80 such clerical staff in zones other than Eastern Railway and South Eastern Railway; and

(d) whether their prayer for transfer to the Metropolitan Transport Project in Calcutta is under consideration?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (d). It was decided on 16-12-1970 that the staff belonging to Howrah-Amta and Howrah-Sheakhala Light Railways should be appointed on the Eastern and South Eastern Railways. On the Eastern and South Eastern Railways there were certain difficulties to appoint the light Railways staff because of the opposition of the recognised unions and of casual labour awaiting appointment to regular posts. On re-consideration it was decided that the staff concerned be appointed on Railways, other than Eastern, South Eastern and Northeast Frontier Railways.

Instructions exist that individual requests from such staff may be considered favourably in the Metropolitan Transport Project, Calcutta

Representation from Guards, Delhi Division (Northern Railway)

6746 SHRI ISHAQUE SAMBALI Will the Minister of RAILWAYS be pleased to state

(a) whether arrear of payment w.e.f. 2-2-1966 has been allowed to staff while stepping up senior men at par with juniors vide Railway Board's letter No PC-60/PP-1 dated 22-7-1966,

(b) whether the Board's letter dated 22-7-1966 was challenged in Punjab and Haryana High Court by Guards of Ferozepur Division (Northern Railway) vide Civil Writ No. 465 of 1966 claiming arrears of benefit of stepping up w.e.f. 1-4-1961 and since agreed to by the High Court as per their Judgment dated 2-5-1971,

(c) whether affected Guards of Delhi Division (Northern Railway) also lodged their claim with their Divisional authorities for payment of arrears w.e.f. 1-4-1961 in view of High